## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. Company Appeal No.39/(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2017

NAME OF THE PARTIES: M/s. Hotel Ratnasoham Pvt. Ltd.

V/s. M/s. Ashok Govind Rao

SECTION OF THE COMPANIES ACT: 59 of the Companies Act 1956.

S. No. NAME DESIGNATION SIGNATURE

1. Deepale D. Advocate
for Petitionen

Canal Kanungo
(on kelying Adw. S. Venkarman)

Lespalar

23/1/17

## <u>COMMON ORDER</u> <u>C.P No. 39/59/CLB/MB/MAH/2013</u> <u>C.P No. 116/397-398/CLB/MB/MAH/2014</u>

- The Learned Representative Mr. Deshpande is representing the Petitioner in C.P.
   No. 39/2013 and representing the Respondent in C.P. No. 1116/2014.
- 2. He has stated that a Rejoinder has been received in the recent past, however, Surrejoinder in C.P. No. 116/2014 is required to be filed and one week's time be granted.
- 3. Let the Sur-rejoinder be filed on or before 10.02.2017 with a copy in advance to the other side.
- 4. Both the C.Ps. adjourned to 23<sup>rd</sup> February, 2017. Since the other side is not present, therefore, it is hereby directed to the Learned Representative to communicate the next date and the contents of this order to the other side.

Sd/-M. K. SHRAWAT MEMBER (JUDICIAL).

Dated: 23.01.2017.